

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408
IB/168/ND/2023

IN THE MATTER OF:

As Air Systems Private Limited	...	Applicant
Versus		
Ireo Grace Realtech Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Midhun Aggarwal, Advocate
For the Respondent	: Mr. Saurabh Kalia, Ms. Tanvi Bansal, Ms. Ruchi, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Midhun Aggarwal, Learned Counsel for the applicant is present physically and has submitted that they have filed an application for withdrawal of the matter vide Diary No. 071010203820204 and application has to be yet numbered. Mr. Saurabh Kalia, Learned Counsel for the respondent is present though video conferencing. Order reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)